

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH AT MUMBAI

COMPANY SCHEME PETITION NO. 338 OF 2017

CONNECTED WITH

COMPANY SCHEME APPLICATION NO. 152 OF 2017

In the matter of the Companies Act, 2013 (18 of 2013).

AND

In the matter of Sections 230 to 232 read with Section 52, 66 of the Companies Act, 2013 and other relevant provisions of the Companies Act, 2013.

AND

In the matter of the Scheme of Arrangement between Deccan Mechanical and Chemical Industries Private Limited and Demech Power & Engineering Services Private Limited and their Respective Shareholders.

Deccan Mechanical and Chemical Industries)
Private Limited a Company incorporated)
Under the Companies Act, 1956 and having)
its Registered Office at 78, M.I.D.C., Bhosari)
Industrial Estate Pune-411 026)...PETITIONER COMPANY

Called for admission:

Mr. Nitin Gutka, Chartered Accountants, for the Petitioner Company.

CORAM: B.S.V. Prakash Kumar Hon'ble Member (J) and

V. Nallasenapathy Hon'ble Member (T)

DATE : 8th June, 2017

MINUTES OF ORDER

1. Petition admitted.
2. Petition fixed for hearing and final disposal on 29th June, 2017.

3. Learned Counsel for the Petitioner Company submits that in pursuance of Order dated 22nd February, 2017 passed by this Tribunal in Company Scheme Application No.152 of 2017, the meeting of Equity Shareholders was convened and held on Thursday, 30th March, 2017 at 11.00 A.M for the purpose of considering, and if thought fit, approving, with or without modification, the proposed Scheme of Arrangement between Deccan Mechanical and Chemical Industries Private Limited, the Demerged Company and Demech Power & Engineering Services Private Limited, the Resulting Company and their respective Shareholders. The Equity Shareholders present in meeting has unanimously approved the Scheme without any modification. The Chairman appointed for the said meeting has filed his report as to the result of the meeting along with affidavit with the Tribunal on 31st March, 2017 which is annexed as **Exhibit 'F'** to the Company Scheme Petition.
4. The Counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Central Government through Regional Director, Ministry of Corporate Affairs, Mumbai and Registrar of Companies, Pune. Notices have also been served upon all its Unsecured Creditors of the Petitioner Company. No representation has been received by the Petitioner Company from any other Regulatory Authority nor from the Unsecured Creditors. The requisite information called for by the office of Regional Director has already been submitted by the Petitioner Company and no further information has been sought for.
5. At least not less than 10 days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of Petition in two local

newspapers, viz. "The Economic Times" in English Language and translation thereof in "Maharashtra Times" in Marathi Language, both having circulation in Pune.

6. The Petitioner Company to file affidavit of service in the Registry proving publication of notice of hearing of Petition in newspapers.

Sd/-
V.Nallasenapathy,Member(T)

Sd/-
B.S.V.Prakash Kumar Member,(J)